

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **04.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Consortium & Sulzer India Pvt. Ltd.
Vs
Nagarjuna Oil Corporation Ltd

MAIN PETITION NUMBER :TCP/10/2017

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1493(CHE)2024

ORDER

Present: Shri. A.G. Sathiyarayanan along with Ms. R. Aishwarya,
Ld. Counsel for the Applicant.
Shri. S. Satish, Ld. Counsel for the Liquidator.

Heard.

This application has been filed seeking directions to the Respondent/liquidator to allow the Applicant to inspect the assets as mentioned in the e-auction sale notice, to submit EMD and to stay the e-auction process.

Ld. Counsel for the Liquidator submits that no bidder came in the e-auction which is scheduled to be held on 08.07.2024. The Liquidator has placed the matter before the SCC and there will be fresh e-auction where the Applicant may participate.

Considering the facts as above, nothing survives in this application.

The application is disposed of with liberty to the Applicant to participate if it meets the requisite criteria.

IA is **disposed of**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs